

F.No.404/211/76-ITC
Central Board of Direct Taxes

.....

New Delhi, the 5th October, 1976.

C.P.J.A.R.

NO. 1516 (F.No.404/211/76-ITC): In pursuance of Rule 6 of the Income-tax (Certificate proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri V.K. Sridhar authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the areas pertaining to the charge of Commissioner of Income-tax, Jullundur.

2. This order shall come into force with effect from the date Shri V.K. Sridhar takes over as Tax Recovery Officer.


(V.P. Mittal)

Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Jullundur.
2. Bulletin section, DI(US&P), New Delhi.


Secretary, Central Board of Direct Taxes